

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH CHENNAI

Original Application No. 80 of 2020 (SZ)

Kalushya Parirakshna Samithi

...Applicant(s)

-Vs-

Union of India and others

... Respondent(s)

AFFIDAVIT OF MR. V. RAJU

I, V. Raju aged about years, Senior Manager, for M/s. Maruti Cottex Limited, Having Textile Processing unit in Sy.No.257, Choutuppal (Village & mandal), Yadadri Bhuvanagiri District, Telangana State. Established in 1995, now having come down to Chennai do hereby solemnly affirm and sincerely state as follows:-

1. I respectfully state and submit that I am the 10th Respondent in the above Original Application as such I am well acquainted with the facts and circumstances of the case.
2. I state and submit that our company was incorporated in the year 1994 and we are in the business of running a textile processing unit at sy no 257, Village Choutuppal, Yadadri Bhuvanagiri, Telangana State and we are into fabric dyeing and Printing in the unit, the area is famous for drugs manufacturing units and we are the only textile processing unit in the locality.
3. I State and submit that we mostly cater to the Government sectors and government school uniforms in the state of Telangana and we have obtained all the necessary permission from the local authorities to run the unit. There has been an inspection from the Central Pollution Control Board on 13.09.2023 which we understand is as per the directions of this Hon'ble Tribunal, we have received their suggestions on following points and same has been rectified by us.
4. We are hereby filing a report of our compliance as stated hereunder:

I state and submit that we have separate treatment system for HTDS & LTDS as per CFO. we are having following tanks for HTDS (Capacities). Screen Chamber Tank- 6.0M X 2.0 M x 1.5M, Grid Chamber Tank -6.0M x 4.0 Mx 1.5 M, Oil Chamber- 6.0M x 2.0 M x 1.5M,

For MARUTI COTTEX LTD

Authorized Signatory

Equalization Tank - 8.0 M x 8.0 M X 4.0M, Tube Settler-I- 6.0 M X 6.0 M x 4.0M, Aeration Tank-1-12.0 M x 6.0 M x 4.0 M, Tube Settler-II - 6.0 M X 4.0 M X4.0 M, Aeration Tank-II-- 12.0 M X 8.0 M X 4.0M, Tube Settler-III-6.0 M X 4.0 M X 4.0 M, Pre Aeration Tank-1- 6.0 M X 6.0 M X4.0 M. Aeration Tank-II 6.0 M X 6.0 M X 4.0 M, Clarifier Tank-I & II - Dia. 28.0 M X 5.5 M, Treated Water Storage Tank - 8.0 M X 8.0 M X 4.0M, UF Permeate /RO- Inlet Tank - 3.0 M X 6.0 M X 3.0 M, RO-I & II Rejection Storage Tank - 3.0 M X 6.0 M X 4.0 M, RO-III Rejection & MEE Inlet Tank - 3.0 M X 3.0 M X 3.0 M, RO, I, II & III Permeate Tank- 4.0 M X 6.0 M X 4.0 M,

5. **LTDS:** (Capacities) Collection Tank 6.5 M X 6.25 M X 4.0 M, Collection Tank- 8M X 8M X 4M, Screen Chamber/Grit Chamber-7M X 1M X 1.5M, Collection Tank - 7M X 7M X 2.3M, Primary Settling Tank -3 .5M X 3.5M X 4.0 M, Pre aeration Tank - 7M X 3.5 M X 1.5 M, Aeration Tank- 7M X 3.5 M X 1.5M, Secondary Settling Tank - 2 M X2 M X 2.5 M, Treatment Water Tank - 2 M X 4 M X 2.7 M, Water Storage Tank – 5.5 M X5.0M X 3M, Treat Water Collection Tank-8.0 M X 8.0 M X 4.0 M.

6. As per CFO our installed capacity is higher by approx. 35%, we have enclosed photos for reference. Due to Covid we have lost most of our export clients and since then we are running only 40% of our total capacity, our water requirement is less as factory is running only at 40% capacity, we have separate treatment facility for HTDS/LTDS. We segregate HTDS/LTDS effluent, due to 40% working capacity we are running only HTDS line. We are only catering to government sectors especially orders from the state of Telangana State and Chhattisgarh State Government.

7. I state and submit that Maruti Cottex Limited have complete treatment facility to treat HTDS/LTDS with following treatment system. After treatment in ETP, the treat water is routed through Ultra filtration 3 stage RO capacity 800 KLD UF Capacity 40KL/Hr, RO-1 0 capacity: 40KL /Hr, RO-2 Capacity: 20KL /Hr, RO- 3-Capacity: 10KL/Hr. The RO permeate Shall be recycled back into the process, cooling tower makeup and the Ro Rejects are evaporated in 5 stage MEE Capacity 85 KLD followed by ATFD Capacity 5KLD and the MEE condensate is

For **MARUTI COTTEX LTD**

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reused for boiler feed. The ETP sludge and ATFD salts are disposed to TSDF. Dundigal, Medchal - Malkajigiri District for safe disposal. Enclosed manifest copies of one year for reference.

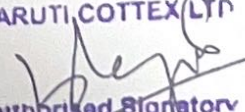
8. I state and submit that after treatment in ETP, recycled water re-used for washing of fabric, bleaching, Scouring. The water retention at the premises of the company M/s. Maruti Cottex Limited, is just stagnated water accumulated due to continues heavy rain for 4 days just before the date of inspection being 08/09/2023, to 11/09/2023(give dates) and we are not discharging any effluent.

10. I state and submit that as per CPCB report submitted in the above OA before this Hon'ble court also, at page No.2 point (III) on top line, it is clearly stated stagnated water in premises was not adequate to collect. Had it been the case of discharge then there would be at least some water to collect for sample. We are only doing Bleaching, Dyeing & Printing of Fabric in our industry, we never use hazardous chemicals, which are dangerous to human life & fabric, as this fabric goes for school uniform purpose, worn by children from age group of 4 to 15years. We have to be very responsible considering children health and government guidelines are strictly followed for health safety. We M/s Maruti Cottex Limited have separate and dedicated facility for Storage of Hazardous Waste. Photo enclosed for your reference.

11. I state and submit that Maruti Cottex Limited have removed Juliflora plant and will develop green belt on the said area. We have approx. 17 Acres of green belt photos enclosed for your reference. The Maruti Cottex Limited has no advice by TSPCB to connect camera for the purpose of surveillance by TSPCB.

12. I respectfully state that we are doing 100% government entity business. We are not able to run our plant even at 50% capacity after Covid and facing huge challenge in our daily survival. And we are running at loss and face several financial crunches in running our business.

We state and submit that we are ready and willing to do any up gradation and implementation as is required by the TSPCB and also as per the directions of this Hon'ble court if sufficient time is given to us, considering our financial constraints.

For MARUTI COTTEX LTD

Authorised Signatory

We further reiterate that our plant has been targeted only to protect few vested interest in the area, we are a small Industry in the business of fabric dying , rest all other industries are Drug manufacturers, and our effluent plant is functional and we follow all the regulations as per the TSPCB.

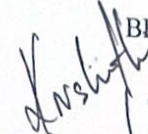
It therefore humbly prayed before this Hon'ble Forum to give us considerable time limit to implement in case of any up gradation & implementation as the Hon'ble court or TSPCB so directs towards the cause of pollution control and this Hon'ble court may pass such further or other orders and thus render justice.

Solemnly affirmed at Chennai

On this the 19th day January 2024

And he signed his name in my presence.

FOR MARUTI COTTEX LTD
X 
Authorized Signatory

 BEFORE ME
(1248/2008)
ADVOCATE CHENNAI
No. 261, Angappas + choi.

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TRIBUNAL SOUTHERN BENCH
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Ambili Menon.P

Counsel for the 10th Respondent